

**आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।**  
**IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE**

**BEFORE SHRI R.K. PANDA, VICE PRESIDENT**  
**AND**  
**MS. ASTHA CHANDRA, JUDICIAL MEMBER**

**आयकर अपील सं. / ITA No.222/NAG/2017**  
**निर्धारण वर्ष / Assessment Year : 2012-13**

Asst. Commissioner of Income Tax, Wardha Circle, Wardha	<b>Vs.</b>	M/s Kapil Solvex Pvt. Ltd., Professor Colony, Near Gajanan Maharaj Mandir, Pusad, Yavatmal-445204  PAN : AADCK3681P
<b>अपीलार्थी / Appellant</b>		<b>प्रत्यर्थी / Respondent</b>

Assessee by :	N O N E
Department by :	Shri Ramnath P. Murkunde
Date of hearing :	07-01-2025
Date of Pronouncement :	08-01-2025

**आदेश / ORDER**

**PER ASTHA CHANDRA, JM :**

The appeal filed by the Revenue is directed against the order dated 27.03.2017 of the Ld. Commissioner of Income Tax (Appeals)-1, Aurangabad ["**CIT(A)**"] pertaining to Assessment Year ("**AY**") 2012-13.

2. On perusal of the letter dated 04.01.2015 filed by the assessee, we note that the assessee wishes to withdraw the appeal in view of having filed application under Vivad Se Vishwas Scheme.

3. Shri Ramnath P. Murkunde, the ld. DR has no objection in case the assessee wishes to withdraw the appeal.

4. In view of the request made by the assessee the appeal is dismissed as withdrawn.

**Order pronounced in the open court on 08<sup>th</sup> January, 2025.**

Sd/-  
(R.K. Panda)  
**VICE PRESIDENT**

Sd/-  
(Astha Chandra)  
**JUDICIAL MEMBER**

पुणे / Pune; दिनांक / Dated : 08<sup>th</sup> January, 2025.  
रवि

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT concerned.
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच, पुणे / DR, ITAT, "A" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

वरिष्ठ निजी सचिव / Sr. Private Secretary  
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune